

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. No. 322/97

DR. W. H. AB 1281<sub>12</sub>

New Delhi this the 23rd Day of July 1998

Hon'ble Shri R.K. Ahooja, Member (A)

Praveen Kumar Joshi,  
Son of Shri Ghanshyam Dass Joshi,  
R/o of 564 Bhim Gali, Vishwas Nagar,  
Shahdara Petitioner

(By Advocate: Ms. Richa Goal, proxy  
for Mrs. Rani Chhabra)

## -Versus-

1. Union of India,  
through its Secretary,  
Ministry of Communication,  
Department of Telecommunication,  
Sanchar Bhawan,  
New Delhi.
2. Assistant Engineer,  
Microwave, UHF (Maintenance)  
Kathua, Jammu (J&K)
3. Junior Engineer,  
Microwave,  
Kathua (J&K) Respondents

(By Advocate: Shri KCD Gangwani)

## ORDER (Oral)

The admitted position is that the applicant has worked with the respondents for a period of one year during the year 1986-87. His engagement was in Microwave Station at Kathua, J&K. He was retrenched from the service of the respondents after a policy decision to do away with the casual labour. The applicant has now come before the Tribunal with the allegation that the respondents have since been recruiting persons who are juniors with lesser service. The order of termination was therefore wrong. His prayer is that he should be re-engaged with all consequential benefits.



2. I have heard the counsel for the respondents. Since the applicant was dis-engaged as far back as in 1987, his claim, if any, is clearly barred by limitation. The learned counsel has submitted that the applicant should at least be considered by the respondents for re-engagement alongwith others even if he is not given any preferential treatment. The proper procedure for that is that the applicant should approach the respondents and if he applies, the respondents if they have any vacancies, will no doubt consider his case also.

3. In the facts and circumstances of the case, OA is dismissed with the above observations.

  
R.K. Aahooja  
Member(A)

\*Mittal\*